

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 26th JULY, 1977.

NOTIFICATION
INCOME TAX

NO.1899(F.NO.404/167/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri H.L.Monga and Hari Dabu, being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date S/Shri H.L.Monga and Hari Dabu take over charge as Tax Recovery Officers.

(E. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

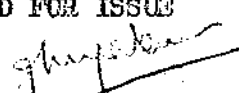
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1. The Commissioner of Income-tax, Agra.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Director, IRS(DT) Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi.
5. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
6. The Accountant General, Uttar Pradesh, Lucknow.
7. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
8. Bulletin Section
9. Guard File.

Sd/-

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(MISS GEETA KRIPALANI)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

NO.CC/ITCC/1833/443/RSP/77.

* SHAFMA *
9/8/77

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9/8/77